

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD**

**Review Application No. 58 of 2006 in  
Original Application No. 313 of 2003**

Wednesday, this the 19<sup>th</sup> day of March, 2008

**Hon'ble Mr. A.K. Gaur, Member (J)**  
**Hon'ble Mr. K.S. Menon, Member (A)**

Union of India and others

Applicants in review

**By Advocate Sri N.C. Nishad**

Versus

Prakesh Chandra and others

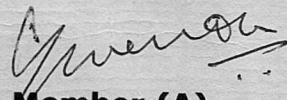
Respondents

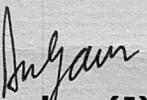
**By Advocate Sri J.S. Verma**

**O R D E R**

**By A.K. Gaur, Member (J)**

We have heard Sri N.C. Nishad, Counsel for the review applicants and Sri J.S. Verma, Counsel for the respondents in review. It is seen from the records, that the Review Application is filed after six months of the Order passed in O.A. In view of the Order passed by Hon'ble High Court of Andhra Pradesh in W.P. No. 21734 of 1998 G. Narasimha Rao Vs. Regional Joint Director of School Education and Ors., the Tribunal or Court cannot condone the delay in filing the Review Application. Accordingly, we reject the prayer made in the Delay Condonation Application in filing the Review Application, consequently Review Application is also dismissed on the ground of delay.

  
**Member (A)**

  
**Member (J)**

/M.M/